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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 1035-L.—2nd December, 2016.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 16 of 2016

**THE WEST BENGAL ADDITIONAL TAX AND ONE-TIME TAX
ON MOTOR VEHICLES (AMENDMENT) BILL, 2016.**

A

BILL

to amend the West Bengal Additional Tax and One-time Tax on Motor Vehicles Act, 1989.

WHEREAS it is expedient to amend the West Bengal Additional Tax and One-time Tax on Motor Vehicles Act, 1989, for the purposes and in the manner hereinafter appearing;

West Ben. Act
XIX of 1989.

It is hereby enacted in the Sixty-seventh Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and
commencement.

1. (1) This Act may be called the West Bengal Additional Tax and One-time Tax on Motor Vehicles (Amendment) Act, 2016.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

*The West Bengal Additional Tax and One-time Tax on
Motor Vehicles (Amendment) Bill, 2016.*

(Clauses 2,3.)

Amendment of
section 2 of West
Ben. Act XIX
of 1989.

2. In section 2 of the West Bengal Additional Tax and One-time Tax on Motor Vehicles Act, 1989 (hereinafter referred to as the principal Act), after clause (c), the following clause shall be inserted:—

‘(cl) “e-rickshaw” means a special purpose battery operated vehicle having three wheels and intended to provide last mile connectivity for transport of passengers for hire or reward, subject to the conditions—

- (i) that such vehicle is constructed or adapted to carry not more than four passengers, excluding the driver, and not more than forty kilograms luggage in total;
- (ii) that the net power of its motor is not more than 2000W; and
- (iii) that the maximum speed of the vehicle is not more than twenty-five kilometer per hour;’.

Amendment of
Schedule I.

3. In Schedule I to the principal Act, in the heading “Description of Motor Vehicles and Rate of Additional Tax”, after clause (a) of item 3 under the sub-heading “B. Vehicles for carrying passengers for hire or reward”, the following clause and the entries relating thereto shall be inserted:—

“(aa) e-rickshaw Rs. 400/-”.

STATEMENT OF OBJECTS AND REASONS.

Since a special purpose battery operated vehicle having three wheels i.e. e-rickshaw has been considered as contract carriage in order to provide last mile connectivity for transport of passengers for hire or reward, it is considered necessary and expedient to introduce and fix additional tax at the rate of rupees four hundred *per annum* for such e-rickshaw, by making amendment in Schedule I to the West Bengal Additional Tax and One-time Tax on Motor Vehicles Act, 1989.

2. The Bill has been framed with the above object in view.
3. There is no financial implication involved in the Bill.

KOLKATA:
The 1st December, 2016.

SUVENDU ADHIKARI,
Member-in-charge.

By order of the Governor,

MADHUMATI MITRA,
*Secy. to the Govt. of West Bengal,
Law Department.*